



2026:AHC:23017

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 428 of 2026

Rahul Pandey And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Awadhesh Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"(i) Issue a writ, order or direction in the nature of mandamus directing the court of respondent no.2 to decide Case No. 687 (Manorama Devi Vs. Sursati Devi) U/s 9A(2) U.P. Consolidation of Holdings Act within specified period as fixed by this Hon'ble Court."

3. It has been submitted that objection under Section 9A(2) of U.P. Act is pending consideration in pursuance of the remand order dated 11.03.2025 passed by Deputy Director of Consolidation. Till date, the objection has not been decided as per the direction issued by the Deputy Director of Consolidation, despite the fact that both the parties have already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in

accordance with law expeditiously, preferably, within a period of three months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

February 3, 2026

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